

countries is due to lack of funds and training facilities ;

(b) if so, the funds Government propose to spend on sports in the country during the decade 1991-2000 ; and

(c) the steps Government propose to take to improve standard of sports and games ?

The Minister of Human Resource Development (Shri Arjun Singh) : (a) There are many constraints for development of sports, games and other youth activities in our country. Lack of funds and required training facilities are certainly two major constraints.

(b) The VIIIth Plan is still to be finalised. It is difficult to forecast the exact provisions that would be available in the VIIIth and IXth Five Year Plans.

(c) Government proposes to give due priority for promotion of sports and games by removing the existing constraints for their development, by making available more resources in the Eighth Plan and using them cost effectively.

[*Translation*]

Minimum Wages

*191. **Shri Bhogendra Jha :** Will the Minister of Labour be pleased to state :

(a) the minimum rate of wages in various States and Union Territories and the wages being paid particularly to agricultural labourers ;

(b) the steps being taken to ensure the payment of statutory minimum wages of labourers ;

(c) whether the Government propose to declare refusal of the payment of minimum wages a cognizable offence ; and

(d) if so, the details thereof and if not, the reasons therefor ?

The Minister of State of the Ministry of Labour (Shri K. Ramamurthy) : (a) As per the latest information available, the rates of minimum wages for agricultural workers as fixed by the various State Governments/ Union Territory Administrations under the Minimum Wages Act is given in the statement attached.

(b) The State Governments/ Union Territory Administrations are in most cases the appropriate Governments for ensuring payment of minimum wages. The enforcement is ensured through inspections by the staff of the Labour Department, inquiry into complaints, etc.

(c) and (d) There is no proposal presently to make refusal for payment of minimum wages a cognizable offence. Section 20 of the Minimum Wages Act, 1948, however, provides for redressal of claims relating to the payment of such wages.

STATEMENT

Sl.No.	States/UTs.	Minimum wages for Agricultural workers and date of effect
1	2	3
States :		
1.	Andhra Pradesh	Rs. 15.00 to Rs. 19.25 p.d. (According to Zones) (8-4-91)
2.	Arunachal Pradesh	Rs. 18.00 to Rs. 21.00 p.d. (According to Areas) (1-11-90)
3.	Assam	Rs. 25.00 p.d. (1-8-89)

1	2	3
4.	Bihar	Rs. 16.50 p.d. (16-10-90)
5.	Goa	Rs. 12.00 p.d. (1-7-86)
6.	Gujarat	Rs. 15.00 p.d. (1-8-90)
7.	Haryana	Rs. 27.75 with meals or Rs. 31.75 without meals (1-1-90)
8.	Himachal Pradesh	Rs. 22.00 p.d. (1-4-91)
9.	Jammu & Kashmir	Rs. 15.00 p.d. (24-3-89)
10.	Karnataka	Rs. 12.00 to Rs. 17.65 p.d. (12-7-88)
11.	Kerala	Rs. 12.00 p.d. for light work Rs. 15.00 p.d. for hard work (1-6-84)
12.	Madhya Pradesh	Rs. 17.03 p.d. (1-4-90)
13.	Maharashtra	Rs. 12.00 to Rs. 20.00 p.d. (According to Zones) (1-5-88)
14.	Manipur	Rs. 26.70 p.d. for Hill Area and Rs. 23.70 p.d. for other than Hill Area (1-12-88)
15.	Meghalaya	Rs. 25.00 p.d. (1-6-90)
16.	Mizoram	Rs. 28.00 p.d. (1-11-87)
17.	Nagaland	Rs. 15.00 p.d. (16-5-87)
18.	Orissa	Rs. 25.00 p.d. (1-7-90)
19.	Punjab	Rs. 35.55 p.d. without meal or Rs. 31.55 p.d. with meals (1-9-90)
20.	Rajasthan	Rs. 22.00 p.d. (2-7-90)
21.	Sikkim	Rs. 14.00 p.d. (1-10-87)
22.	Tamil Nadu	Rs. 14.00 p.d. (3-4-89)
23.	Tripura	Rs. 17.80 p.d. (1-10-90)
24.	Uttar Pradesh	Rs. 18.00 p.d. (29-4-89)
25.	West Bengal	Rs. 22.88 p.d. without meal or Rs. 19.68 p.d. plus two principal meals (1-10-90)

